

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE**

Original Application No. 92/2025 (WZ)

Jaymala Dhankikar

...Appellant

Versus

State of Maharashtra through its

Principal Secretary Environment & CC Department Ors. ...Respondent(s)



**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NOS. 4
MAHARASHTRA POLLUTION CONTROL BOARD AS PER ORDER
DATED 02/09/2025**

I, Suryakant J . Shinde, aged about 57 years, Occupation – Service, presently working as the Sub- Regional Officer Maharashtra Pollution Control Board (MPCB), Nanded, having office at Lahuti Complex, 2nd Floor, Near Shivaji Statue, Vajirabad Nanded-431601, do hereby solemnly affirm and state as under:

1. I say and submit that, I am the Sub-Regional Officer, Nanded with the Maharashtra Pollution Control Board i.e (Respondent Nos. 4) and I am duly authorized and competent to file this affidavit on behalf of the Board.
2. I say and submit that, I have gone through the content of complaint dated 6/02/2025 filed by Applicant on public grievances portal of this Tribunal and order passed by Hon'ble National Green Tribunal (Western Zone) Pune dated 02.09.2025 and pursuant to the said direction the Board is filing this affidavit.
3. I say and submit that, the Godavari River flows through to Nanded City, dividing it in to Old Nanded on the North Bank & New Nanded on the South Bank. The river is source of water for the city & plays a significant role in its religious and cultural identity. The River is impounded by the Vishnupuri Dam, from where water supply to Nanded city. The Godavari River flows approximately 4.1 km through the center of Nanded city.

4. I say and submit that, Consumption of water for Nanded City is 90 MLD & sewage generation is 70 MLD. For treatment of sewage effluent NWCMC has Provided 04 no. of STP's. NWCMC has obtained consent vide Format 1.0/CC/UAN No.0000201486/CR /2504001079 dated 08.04.2025 which is valid up to 31.12.2026 for 03 no. of STPs. Copy of consent dated 08/04/2025 is annex herewith and mark as **Annexure "A"**
5. I say and submit that, as per information from Municipal Corporation About 10 MLD Sewage is being treated at Sangvi STP of Capacity 15 MLD, 35 MLD is being treated at Bondar STP of Capacity 87 MLD, 12 MLD is being treated at Elichpur STP of Capacity 30 MLD, 10 MLD is being treated at Dunkin STP of Capacity 10 MLD. Total generation of Sewage from the city is 70 MLD & out of 70 MLD, 67 MLD is being treated in all above STP's. There is a treatment gap of untreated sewage is 03 MLD.
6. I say and submit that, Total Population of the 5,30,000 (as per census 2011). The facility is located at Gut No. 372 Village Tuppa, Tq. & Dist. Nanded (lat. 19.11360, long.77.33868) which is in Southeast direction of Nanded City. The facility consists of MSW processing plant capacity of 150 TPD, the facility has a total area of about 24.43 acres which includes one major sheds for processing of MSW with an area of about 8,160 sq.m. and one utility sheds. Nearest human habitation from the site is Tuppa area which is about 02 Km from this site in South direction & Balirampur area which is about 600 meter from this site in North direction.
7. I say and submit that, as per MPCB records, the facility is commissioned 15.02.2022 and in operation since then. The NWCMC has obtained Authorization to facility, from MPCB vide no. BO/MSWT/B-CAC-380 dated 02/04/2012 which was valid up to 31/01/2017. NWCMC has not applied for renewal. Copy of the Authorization, dated 02/04/2012 is annex herewith and mark as **Annexure-"B"**.
8. I say and submit that, The Regional Office of MPCB, Chhatrapati Sambhaji Nagar has issued Show Cause Notice to NWCMC vide dated 03/04/2025 for the non-compliances Untreated sewage effluent was found discharging in to Godavari river through all above nallas, You have provided STP of Capacity 87 MLD at Bondar, 30 MLD capacity at Elichpur & 15 MLD capacity at Sangvi with total capacity of existing STPs is 132 MLD, The work of construction of STP of Capacity 10 MLD at Dankin on Chunal Nalla is completed and started from last 15 days. (not yet applied for Consent). Out of 70 MLD of total generation the 57 MLD sewage effluent is treated in existing 132 MLD of STPs (i.e. 35 MLD in STP at Bondar, 12 MLD in STP at Elichpur & 10 MLD in STP at Sangvi. The treatment gap is of 13 MLD, 3.0 Lakhs MT of Legacy waste is lying idle and yet to be bio-mined, Unsegregated huge quantum of MSW is found stored on site containing Plastic waste with no proper segregation of MSW at site, No treatment system provided for the leachates generated, Plastic waste was found dumped unscientifically and not following the proper disposal

pathway, Burning of MSW were observed, Sanitary land fill site was found under construction - Copy of Show Cause Notice dated 03/04/2025 is annex herewith and mark as **Annexure "C"**.

- 9. I say and submit that, Subsequently, issued Proposed Direction vide dated 20.05.2025 for the non-compliances You shall submit concrete time-bound proposal with the necessary financial provision for ensuring compliance thereof and submit monthly progress report, you should ensure that no pollution is caused of Godavari River by diversion of Solid & Liquid Wastes disposal into River- Copy of Proposed Direction dated 20/05/2025 is annex herewith and mark as **Annexure "D"** and further issued prosecution notice on dated 06.08.2025- Copy of prosecution notice dated 06/08/2025 is annex herewith and mark as **Annexure "E"**
- 10. I say and submit that, With reference to the above directions Nanded Waghala City Municipal Corporation has replied to the direction and given time bound program. Copy of Reply given Nanded Waghala City Municipal Corporation by is annex herewith and mark as **Annexure "F"**

Solemnly affirmed on this 15th day of November 2025 at Pune



For & on behalf respondent No. 4
Maharashtra Pollution Control Board

(Signature)
(Suryakant J. Shinde,)

Sub-Regional Officer MPCB, Nanded.

VERIFICATION

I, Suryakant J. Shinde, Age-57 Years, Occupation – Service, presently working as the Sub- Regional Officer Maharashtra Pollution Control Board (MPCB), Nanded, having office at Lahuti Complex, 2nd Floor, Near Shivaji Statue, Vajirabad Nanded-431601, do hereby state on solemn affirmation what is stated in the forgoing affidavit in reply to my own knowledge and record available in my office & I believe the same to be true and correct.

Solemnly affirmed on the day 15th November 2025.

(Signature)

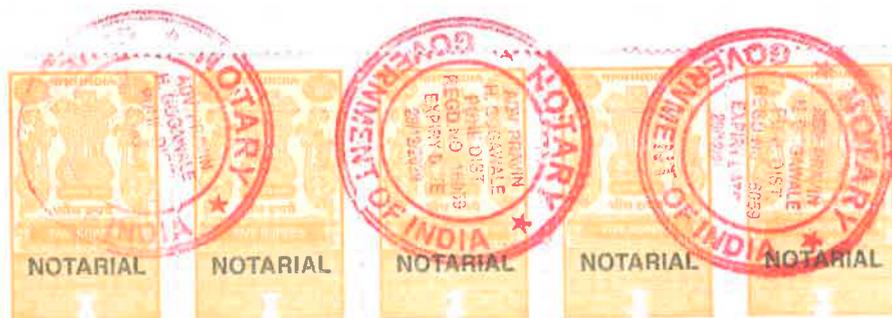
For and on behalf of Respondent NO.4

BEFORE ME

ADV. PRAVIN H. GOGAWALE
NOTARY GOVT. OF INDIA
PUNE
REG. NO. 16059

NOTED AND REGISTERED
SERIAL NUMBER.....
Date.....

15 NOV 2025



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I (Municipal)
 No:- Format1.0/CC/UAN
 No.0000201486/CR/2504001079

Date: 08/04/2025

To,
 M/s.NANDED WAGHALA CITY MUNICIPAL
 CORPORATION NANDED, BONDHAR -11-B-2,
 ELLICHPUR -2/2, SANGAVI, BONDHAR, ELLICHPUR,
 SANGAVI, Nanded.



Sub: Renewal of Consent to Operate for Three STP's at different location, STP's of Nanded Waghala City Municipal Corporation.

- Ref:**
1. Application Submitted by SRO-Nanded.
 2. Minutes of 5th CC meeting dtd-10.07.2024.
 3. SCN for Refusal of Consent dtd-29.07.2024.
 4. Minutes of 9th CC meeting dtd-30.09.2024.

Your application No.MPCB-CONSENT-0000201486 Dated 05.03.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **Renewal of Consent is valid upto-31.12.2026.**
2. **Conditions under Water (P & CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
1	STP at Bondar - 87 MLD	87.00	As per Schedule -I	After Treatment Disposed to Godavari River
2	STP at Elichpur- 30 MLD	30.00	As per Schedule -I	After Treatment Disposed to Godavari River
3	STP at Sangvi- 15 MLD	15.00	As per Schedule -I	After Treatment Disposed to Godavari River

3. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG Set- 100 KVA	9.6	As per Schedule -II
2	S-2	DG Set- 380 KVA	36.48	As per Schedule -II

4. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	NA	0	--NA--	0	0

5. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

6. Municipal Corporation shall try and reuse maximum quantity of treated sewage for secondary purposed such as irrigation, plantation, industrial cooling, construction activity etc.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/Permissions from any other Government authorities.
9. Change in Bank Guarantee policy will be binding on Corporation.

10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2025-04-08 17:13:17 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	MPCB-DR-25607	02/04/2024	NEFT
2	561643.00	MPCB-DR-27228	18/06/2024	RTGS
3	375000.00	MPCB-DR-27229	18/06/2024	RTGS

Paid additional Consent fees of Rs.3.7 Lakhs and paid penal fees of Rs.561643.00

Copy to:

- Regional Officer, MPCB, Chhatrapati Sambhajinagar and Sub-Regional Officer, MPCB, Nanded
 - They are directed to ensure the compliance of the consent conditions.
 - They are directed to extend the B.G. of Rs.5.0 Lakhs towards compliance of consent condition.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. As per your application, the Sewage Treatment Plant (STP) with the design capacity are as under:

A)

Sr.No.	Name of STP	Quantity of effluent MLD
1	STP at Bondar - 87 MLD	87.00
2	STP at Elichpur- 30 MLD	30.00
3	STP at Sangvi- 15 MLD	15.00

- B) The Applicant shall operate the Sewage treatment plant (STP) to treat the effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No.	Parameters	Standards prescribed by Board
1	pH	6.5 to 9.0
2	BOD (3 days 27°C)	10.0
3	COD	50.0
4	TSS	20.0
5	Nh4-N	5.0
6	N-total	10.0
7	Fecal Coliform (MPN/100 ml)	100

- C) The treated effluent shall be disposed
After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. The remaining shall be discharged as per Schedule I.
If the Local Body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance :-

1. Will not cause the deterioration of sewers/drains.
 2. Will not cause any toxicity either at treatment works or enroot.
 3. Will not cause harmful effect on people working at treatment work or enroot.
- The local body shall fully treat such industrial effluent to meet the above standards.

2. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
3. The Corporation/Industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	80.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. Municipal Corporation shall provide the DG set of sufficient capacity in case of electricity failure.
2. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-100 KVA	Acoustic Enclosure	5.00	DISEL 10 Kg/Hr	1	SO2	9 Kg/Day
S-2	DG Set-380 KVA	Acoustic Enclosure	11.00	DISEL 25 Kg/Hr	1	SO2	36.48 Kg/Day

3. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
4. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards	
Total Particulate Matter	Not to exceed	30 mg/ Nm3

5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	2.0 Lakhs	Extend the existing	Towards compliance of consent condition	31.12.2026.	30.06.2027
2	Renewal of Consent	2.0 Lakhs	extend the Existing	Towards compliance of consent condition	31.12.2026.	30.06.2027
3	Renewal of Consent	5.0 Lakhs	extend the Existing	Towards compliance of consent condition	31.12.2026.	30.06.2027
4	Renewal of Consent	6.0 Lakhs	Submit within 15 day	Towards compliance of consent condition	31.12.2026.	30.06.2027

If the above Bank Guarantee is not submitted within stipulated period, then 12% Interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Municipal Corporation should bring minimum 33% of the available open land under green coverage/plantation. The applicant should submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
2. The Municipal Corporation should provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
3. The Municipal Corporation should submit MPCB, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.
4. The Municipal Corporation should install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment should be maintained. The applicant should also submit a comparative statement of designed power and chemical consumptions vis-a-vis actual power and chemical consumption along with Environmental statement.
5. Separate drainage system should be provided for collection of trade and sewage effluents. Terminal manholes should be provided at the end of collection system with arrangement for measuring the flow. No effluent should be admitted in the pipes/sewers down-stream of the terminal manholes. No effluent should find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises should be allowed to mix with the effluents from the factory.
6. The Municipal Corporation should ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The Municipal Corporation should maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
8. The Municipal Corporation shall follow the directions issued by the Board dated 14.6.2010 and time to time.
9. The Municipal Corporation shall follow the direction issued by the Board vide No. BO/P&L Div/B-1334 dated 12.3.2013 and time to time.
10. The Municipal Corporation shall comply with the Provisions of Bio-Medical Wastes (M & H) Rules, 1998 (as amended).
11. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.
12. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble NGT (WZ) bench in the Application No.55/2015,26/2016 and 37/2016.

13. At the inlet and outlet terminal, manholes with measuring devices in the form of online flow measurement devices shall be provided in each STP and record of the same shall be maintained. No effluent shall find its way other than in designed and provided collection system.
14. The Municipal Corporation shall obtain authorization and comply with the provisions of Municipal Solid Wastes (Management & Handelling) Rules, 2000 and amendments thereto and the Bio- Medical Waste (Management & Handelling) rules, 1998 and amendments thereto, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.
15. The Municipal Corporation shall at its own cost get the samples of untreated and treated effluent collected and analyzed every three months and shall submit the report thereof to the Regional Officer, Pune/Sub Regional Officer, Pune-I, Maharashtra Pollution Control Board, with a copy to the Board Office.
16. A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
17. The Municipal Corporation shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the effluent without previous written permission of the Board Office.
18. The Board reserves the right to revoke, change or alter the terms and conditions of consent by giving one month's notice to the Municipal Corporation
19. The Municipal Corporation shall provided facility for collection of samples to the Board staff at the terminal manhole.
20. An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Corporation.
21. Municipal Corporation shall make an Application for renewal of consent at least 60 days before the date of expiry of the consent.

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 2402 0781 / 2401 0437
 Fax : 2402 4068
 Visit us at :
 Website : <http://mpcb.mah.nic.in>
 E-mail : mpcb@vsnl.net



Kalpataru Point,
 2nd, 3rd & 4th floor,
 Opp. Cineplanet,
 Near Sion Circle, Sion (E),
 Mumbai - 400 022.

No: BO/MSWT/B-CAC-380

02/04/2012
 Date: 10/3/2012

FORM -III
 [See - Rule 6 (3)]

To,
 The Commissioner
 Nanded Waghala City Municipal Corporation
 Nanded

Sub: Authorization under Municipal solid waste (Management and Handling) Rules, 2000

Ref : Your application for grant of authorization.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Commissioner, Nanded Waghala City Municipal Corporation, Nanded, having their administrative office at Nanded, to set up and operate waste processing / waste disposal facility at Gat No. 372, Village Tuppa, Tal. & Dist. Nanded, on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The validity of the authorization is till 31/01/2017. After the validity, renewal of authorizations is to be sought.
2. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
3. Any violation of provisions of Municipal Solid Waste (Management & Handling) Rules, 2000 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).

This is issued with the approval of Consent Appraisal Committee of the Board in its meeting held on 2nd March, 2012.



(Signature)
 (Milind Mhaiskar, IAS)
 Member Secretary

D. A. - Annexure-I
 Copy f. w. cs-

The District Collector, Nanded - Being one of the implementing authorities, having overall responsibility for the enforcement of the provisions of Municipal Solid Wastes (M & H) Rules, 2000, it is obligatory on your part to see that the Municipal Solid Waste is processed & disposed off in accordance with the said Rules.

Copy to:

- 1) Regional Officer, MPCB, Aurangabad/ Sub Regional Officer, MPCB, Nanded
 - For information and necessary action.
- 2) Master File

(Signature)
 h

Terms & Conditions to Set Up and Operate Municipal Solid Waste Processing/ Waste Disposal Facility by The Commissioner, Nanded Waghala Municipal Corporation, at Gat No. 372, Village Tappa, Tal. & Dist. Nanded

1. 250 MT/Day of Municipal Solid Waste generated shall be processed and disposed as below.
 - i. Composting and allied Products i.e. RDF, Plastic Items, Scrap material for recycling by adopting Integrated processing Technology. (Project on Boot Basis by M/s A to Z Infrastructure Ltd., Plot No. 44 Sector 32, Institutional area, Gurgaon, Haryana-122001).
 - ii. Segregated waste like metallic paper, plastic etc. shall be Disposed through rag pickers by sale for recycle.
 - iii. Construction debris/ and such other innocuous material shall be disposed off by sanitary land filling.
 - iv. The non biodegradable inert waste, residues of waste processing facilities as well as pre processing rejects from waste processing facilities shall be disposed off by sanitary landfill.

Note : 1] Old quarries and low-lying areas within a city may be earmarked for filling only with construction waste, debris, road- waste, road dust, silt from open drains & similarly non- toxic inert material, without any prior preparation. After filling, such sites should preferably be reserved as open spaces, parks, playgrounds, exhibition- grounds or parking - lots with trees.

2] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.

3] At the initial stage of collection of Municipal Solid Wastes the waste minimization and segregation shall be carried out to avoid burden on the waste processing site.

2. The municipal authority shall comply with these rules as per the Implementation Schedule laid down in Schedule I as per MSW (M &H) Rules, 2000.

3. Conditions for Landfill sites -

i. The landfill site shall be planned and designed with proper documentation of phased construction plan as well as closure plan.

ii. Bio-medical waste shall be disposed off in accordance with the Bio Medical Waste (Management & Handling) Rules, 1998 and Hazardous Waste shall be management in accordance with the Hazardous Waste (Management & Handling) Rules, 1989 as amended from time to time.

iii. The landfill site shall be large enough to last for 20 to 25 years.

iv. The landfill site shall be away from habitation, clusters, forest areas, water bodies, monuments, national parks, wet lands and places of important cultural, historical or religious interests.

v. A buffer zone shall be maintained around landfill site and shall be incorporated in the Town Planning Department's land-use plans.

vi. Landfill site should be 20 Kms away from airport including airbase. Necessary approval of airport or air base authorities prior to the setting up the landfill site shall



C-143

be obtained in case where the site is to be located Within 20 Km of an airport or an airbase.

4. Facilities at the site :

- i. Landfill site shall be fenced and hedged and provided with proper gate to Monitor incoming vehicles or other modes of transportation.
- ii. The landfill site shall be protected to prevent entry of unauthorized persons and stray animals.
- iii. Approach and other internal roads for free movements of vehicles and other machineries shall exist at the landfill site.
- iv. The landfill site shall have wastes inspection facilities to monitor waste brought in for landfill, office facilities for record keeping and shelter for keeping equipments and machineries including pollution monitoring equipments.
- v. Provisions like weigh bridge to measure quantity of waste brought at landfill Site, fire protection equipments and other facilities as may be required shall be provided.
- vi. Utilities such as drinking water (preferably Bathing facilities for workers) and lighting arrangements for easy landfill operations when carried out in night hours shall be provided.
- vii. Safety provisions including health inspection of workers at landfill site shall be periodically made.

5. Specifications for land filling :

- i. Waste subjected to land filling shall be compacted in thin layers using landfill compactors to achieve high density of the wastes. In high rainfall areas where heavy compactors cannot be used, alternative measures shall be adopted.
- ii. Wastes shall be covered immediately or at the end of each working day with Minimum 10 cm of soil, inert debris or construction material till such time wastes processing facilities for composting or recycling or energy recovery are set up as per schedule-I.
- iii. Prior to commencement of monsoon season and intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and gardening to prevent infiltration during monsoon. Proper drainage berms shall be constructed to divert run off away from the active cell of the landfill.
- iv. After completion of landfill, the final cover shall be designed to minimize infiltration and erosion. The final cover shall meet the following specifications
viz. - a. The final cover shall have barrier soil layer comprising of 60 cm of clay or amended soil with permeability less than 1×10^{-7} cm/sec.
b. On top of barrier soil layer, there shall be drainage layer of 15 cm.
c. On top of the drainage layer there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.

6. Pollution Prevention -



12	Total hardness (as CaCO ₃)	300
13	Chlorides	250
14	Dissolved solids	500
15	Phenolic compounds (as C ₆ H ₅ OH)	0.001
16	Zinc	5
17	Sulphate (as SO ₄)	200

8. **Ambient Air Quality Monitoring:**

i. Ambient air quality at the landfill site and at the vicinity shall be monitored to meet the following specified standards, namely :-

S. No.	Parameters	Acceptable levels
1	Sulphur Dioxide	80 ug/m ³ (24 hrs)
2	Suspended Particulate Matter	500 ug/m ³ (24 hrs)
3	Methane	Not to exceed 25% of the lower explosive limit (equivalent to 650 mg/m ³)
4	Ammonia daily average (sample duration 24 hrs)	0.4 mg/m ³ (400 ug/m ³)
5	Carbon monoxide	1 hour average : 2 mg/m ³ 8 hour average : 1 mg/m ³

ii. The ambient air quality monitoring shall be carried out by the concerned authority as per the following schedule, viz.

- Six times in a year for cities having population of more than 50 lakhs.
- Four times in a year for cities having population between 10 & 50 lakhs.
- Two times in a year for town or cities having population between 1 & 10 lakhs.

9. **Plantation at landfill site :**

A vegetative cover shall be provided over the completed site in accordance with the following specifications, viz.

- Selection of locally adopted non edible perennial plants that resistant to brought an extreme temperatures shall be allowed to grow,
- The plants grown be such that their roots do not penetrate more than 30 cm. This condition shall apply till the landfill site is stabilized.
- Selected plants shall have ability to thrive low nutrient soil with minimum nutrients addition.
- Plantation to be made in sufficient density to minimized soil erosion.

10. **Closure of landfill site and Post-care:**

i. The Post-care of landfill site shall be conducted for at least 15 years and long term monitoring or care plan shall consist of the following, viz.



- a. Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover.
 - b. Monitoring leachate collection system in accordance with the requirement,
 - c. Monitoring of ground water in accordance with the requirements and maintaining ground water quality.
 - d. Maintaining and operating the landfill gas collection system to meet the Standards.
 - ii. Use of landfill site after 15 years of post closure monitoring can be considered for human settlement or otherwise only after ensuring that gases and leachates analysis comply with the specified standards.
11. **Standards for Composting and Treated Leachates -**
- i. The waste processing or disposal facilities shall include composting, palletisation, energy recovery or any other facility based on state-of the art technology duly approved by the Central Pollution Control Board.
 - ii. In case of engagement of private agency by the municipal authority, a specific agreement between the municipal authority and the private agency shall be made particularly, for supply of solid waste and other relevant terms and conditions.
 - iii. In order to prevent pollution problems from compost plant and other processing facilities, the following shall be complied with, namely :-
 - a) The incoming wastes at site shall be maintained prior to further processing. To the extent possible, the waste storage area should be covered. If such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;
 - b) Necessary precautions shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard;
 - c) Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclables shall be sent for well designed landfill sites(s);
 - d) In case of compost plant, the windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than 10^{-7} cm/sec. The base shall be provided with 1 to 2 percent slope and circled by lined drains for collection of leachate or surface run-off;
 - e) Ambient air quality monitoring shall be regularly carried out particularly for checking odour nuisance at down wind direction on the boundary of processing plant;
 - f) In case of breakdown or maintenance of plant, waste infect shall be stopped and arrangements be worked out for diversion of waste to the landfill site.
 - iv. In order to ensure safe application of compost, the following specification for compost quality shall be met, namely



Parameters	Concentration not to exceed * (mg/kg dry basis, except pH value and C/N ratio)
Arsenic	10
Cadmium	5
Chromium	50
Copper	300
Lead	100
Mercury	0.15
Nickel	50
Zinc	1,000
C/N ratio	20-40
pH	5.5 to 8.5

* Compost (final product) exceeding the above stated concentration limit shall not be used for food crops. However, it may be utilized for purpose other than growing food crops.
v. The disposal of treated leachates shall follow the following standards, namely :-

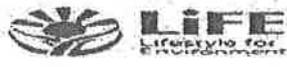
Sr. No.	Parameter	Standards (Mode of disposal)		
		Island surface water	Public sewers	Land disposal
1	Suspended solids, mg/l, max	100	600	200
2	Dissolved solids (inorganic) mg/l, max	2,100	2,100	2,100
3	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
4	Ammonical nitrogen (as N), mg/l, max	50	50	-
5	Total Kjeldahl nitrogen (as N) mg/l, max	100	-	-
6	Biochemical oxygen demand (3 days at 27 C) max, mg/l	30	350	100
7	Chemical oxygen demand, mg/l, max	250	-	-
8	Arsenic (as As), mg/l, max	0.2	0.2	0.2
9	Mercury (as Hg), mg/l, max	0.01	0.01	-
10	Lead (as pb), mg/l, max	0.1	1	-
11	cadmium (as cd), mg/l, max	2	1	-
12	Total chromium (as Cr), mg/l, max	2	2	-
13	Copper (as Cu), mg/l, max	3	3	-
14	Zinc (as zn), mg/l, max	5	15	-
15	Nickel (as Ni), mg/l, max	3	3	-
16	Cynide (as Cn), mg/l, max	0.2	2	0.2
17	Chloride (as Cl), mg/l, max	1,000	1,000	600
18	Fluoride (as F), mg/l, max	2	1.5	-
19	Phenolic Compounds (as C ₆ H ₅ OH), mg/l, max	1	5	-



- Note : While discharging treated leachates into inland surface waters, quantity of leachates being discharged and the quantity of dilution water available in the receiving water body shall be given due consideration.
12. The municipal authority shall, within the territorial area of the municipality, be responsible for the implementation of the provisions of these rules, and for the infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes.
 13. All municipal solid waste generated in a city or a town, shall be managed and handled in accordance with the compliance criteria and the procedure laid down in Schedule-II.
 14. The municipal authority shall furnish its annual report in Form-II, to the District Magistrate or the Deputy Commissioner with a copy to the Maharashtra Pollution Control Board, on or before of the 30th day of June every year.
 15. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-V to the Secretary In charge of the Urban Development Department in metropolitan cities and to the District Collector in all other cases.
 16. The waste processing and disposal facilities to be setup by the Municipal Authority on their own or through an operator of a facility shall meet the specifications and standards as specified in schedule-III and IV.
 17. The municipal authority will have to abide by the provisions of Municipal Solid Waste (Management & Handling) Rules, 2000.
 18. The inert created during handling and processing of MSW shall be properly land filled.
 19. The council shall establish/setup and operate the facility within six months to comply with the rules as per Implementation Schedule laid down in Schedule-I.
 20. The Corporation shall submit a Bank Guarantee of Rs. 05,00,000/- (Rupees five lacs only) for compliance of the stipulated conditions of the authorization.
 21. This is issued with the approval of Consent Appraisal Committee of the Board in its meeting held on 2nd March 2012.




(Milind Mhaiskar, MS)
Member Secretary

MAHARASHTRA POLLUTION CONTROL BOARD		
Tel.No. (0240) 29930004	 "Your Service is our Duty"	Regional Office, Paryavaran Bhavan, A-4/1, MIDC Area, Chikalthana, Behind Daynik Lokpatra, Near Seth Nandlal Dhoot Hospital, Jalna Road, Chh.Sambhajinagar-431 210.
Visit us at www.mpcb.gov.in		
E-mail: raurangabad@mpcb.gov.in		
		

No. MPCB/RO-Chh.SI/SCN/2504090006

Date: 03/04/2025

To,
 Executive Engineer,
 Water Supply & sanitary Division
 Nanded Waghala City Municipal Corporation
 Tal & DIST- Nanded

Sub- Show -Cause Notice to submit a Concrete Time-Bound Proposal to comply with the Waste Management Norms & Regulations...regd.

- Ref.-
1. MPCB-LEGAL_ACTIONS-170225004 dated 24.03.2025.
 2. MPCB-LEGAL_ACTIONS-130325049 dated 24.03.2025.
 3. MPCB-LEGAL_ACTIONS-210325007 dated 24.03.2025.
 4. MPCB-LEGAL_ACTIONS-250423008 dated 21.11.2024.
 5. Proposed Directions issued by the Regional Officer, MPCB Chhatrapati Sambhaji Nagar dated 20.06.2020.
 6. Prosecution Notice dated 18.06.2021.
 7. Proposed Directions issued by Regional Officer, Chh. Sambhaji Nagar dated 21.10.2021.
 8. Show-Cause Notice dated 29.12.2023.
 9. CPCB Directions issued vide no. CM-13011/125/2024-LAW-HO-C dated 13.03.2025 in pursuance of Hon'ble National Green Tribunal to submit report about the impact of Waste to Energy Projects on the Environment and Public Health with further directives to provide information on all operational Waste to Energy Plants in & around each State.

Sir,

WHEREAS, it is obligatory on your part to obtain Consent to Establish and Consent to Operate from the Maharashtra Pollution Control Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 & Authorizations under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices so as to comply with the statutory provisions and also to comply with the consent conditions so as to achieve standards prescribed by the Board in its consent and authorizations or under the provisions of the Environment (Protection) Act, 1986 & Rules made thereunder.

AND WHEREAS, MPCB has filed RCC No. 364/2017 under Section 15 of the Environmental (P) Act, 1986, Solid Waste Management Rules, 2016, u/s 41, 43, 44 r/w section 24, 25, 26 & 33A of the Water (P&CP) Act, 1974 against Nanded Waghala City Municipal Corporation (Commissioner & Mayor) due to pollution of Godavari river from sewage generation from Nanded City before the Hon'ble Chief Judicial Magistrate, Nanded.

AND WHEREAS, Sub-Regional Officer, Nanded communicated that **Smt. Jaymala Dhankikar**, BJP Member and Social worker through e-mail on 06.02.2025 has made Complaint with allegations regarding discharge of the entire untreated /substandard quality effluent with filth, and toxic waste from Nanded into the Godavari river at Nava Ghat Nanded causing Godavari River pollution.

AND WHEREAS, MPCB Officials visited the sites on 14.02.2025 and made following observations :-

1. Huge quantum of substandard quality domestic sewage was found discharging into Godavari River at Nava Ghat.
2. No flow meters are provided at inlet & outlet of STP.

AND WHEREAS, Second Complaint received from **Mr. Govind Ramnaryan Nanded** regarding Godavari River Pollution & of MSW site through CPCB by e-mail dated 25.02.2025. Accordingly, Board Officials visited the site on 12.03.2025 for investigation of complaint alongwith Mr. Sarpate (Jr. Engineer of NWMCN) to major Nallas i.e. Bhim Ghat nalla, Govardhan Ghat nalla, Banda Ghat nalla, Dhobi Ghat nalla, Habib Ghat nalla, Vasarni Ghat nalla, Nav Ghat nalla , Siddharth Nalla and Kautha vill. Nalla and MSW site located at Gut No. 372 at vill. Tuppa Tal. Dist. Nanded alongwith Mr. Rakshase and following non-compliances are observed:-

1. Untreated sewage effluent was found discharging in to Godavari river through all above nallas.
2. You have provided STP of Capacity 87 MLD at Bondar, 30 MLD capacity at Elichpur & 15 MLD capacity at Sangvi with total capacity of existing STPs is 132 MLD. The work of construction of STP of Capacity 10 MLD at Dankin on Chunal Nalla is completed and started from last 15 days. (not yet applied for Consent). Out of 70 MLD of total generation the 57 MLD sewage effluent is treated in existing 132 MLD of STPs (i.e. 35 MLD In STP at Bondar, 12 MLD in STP at Elichopur & 10 MLD in STP at Sangvi. The treatment gap is of 13 MLD.
3. 3.0 Lakhs MT of Legacy waste is lying idle and yet to be bio-mined.
4. Unsegregated huge quantum of MSW is found stored on site containing Plastic waste with no proper segregation of MSW at site.
5. No treatment system provided for the leachates generated.

6. Plastic waste was found dumped unscientifically and not following the proper disposal pathway.
7. Burning of MSW were observed.
8. Sanitary land fill site was found under construction.

AND WHEREAS, third Complaint is received through e-mail on 22.04.2025 & also news published in "Dainik Lokmat" on 23.04.2025 regarding fish mortality in Godavari river bed near Nagina Ghat & at Banda Ghat.

AND WHEREAS, MPCB Officials visited the sites on 22.04.2025, 23.04.2025 & 24.04.2025 and made following observations :-

1. Huge quantity of fish kill observed at Nagina Ghat & Banda Ghat on the bank of Godavari river with putrified odor.
2. There is no any industrial unit in vicinity for about 4-5 Km in the surrounding area of said riverbed. The industrial area is located around 4.5 Km to downstream of fish mortality location.
3. Due to choke up in the pipeline carrying the untreated sewage to pumping house of STP located at Bondar the overflow from chambers is meeting Godavari River at Govardhan & Nagina Ghat.
4. The Chunnal nalla carrying huge quantum of untreated sewage to the tune of @4-5 MLD which directly meets Godavari River.

AND WHEREAS, you have already been issued with number of above referred Letters as to why further stringent action including prosecution shall not be initiated against you.

AND WHEREAS, the Project Proponent has not taken adequate measures to control air pollution during the unauthorized & unscientific operation of bio-mining activity thereby dust emissions along with fugitive emissions observed in work environment. The waste was being dumped without following any scientific method for the disposal of solid waste for Bio-mining.

AND WHEREAS, no such proposal or methodology have been submitted by making an application for grant of Consent to Establish or Operate by obtaining other necessary mandatory permissions & thereby the Municipal Corporation of Nanded Waghala has not only started bio-mining without statutory permissions, but it is also causing damage to the nearby environment.

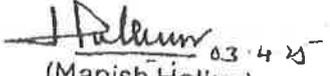
AND WHEREAS, you have failed to submit any substantive progress report in spite of sufficient opportunities are given to you.

Now THEREFORE, I am directed to inform you that this is the last opportunity to be extended to you to submit a concrete time-bound proposal to provide adequate & suitable pollution control arrangements within 3 days' time from the receipt of this

communication failing which the MPCB will have no option than to initiate further necessary action including issuance of final or other action , which may be taken on the Owner and Operator of the Facility , as deemed fit and necessary.

You shall attend Personal Hearing on **09.04.2025** Venue -- Office of Member Secretary, Maharashtra Pollution Control Board , Kalpataru Building , 3rd Floor , Sion Circle Mumbai- 400 022 , **Time** -11.30 am onwards & submit a concrete time for providing adequate & suitable pollution control arrangements & ensure compliance of above regulations.

In case you fail to submit concrete time bound proposal duly supported by documentary evidence, the MPCB will initiate appropriate action ,which please be noted.


(Manish Holkar)
Regional Officer
Chh.Sambhajinagar

Copy submitted to :-

1. Hon'ble Chairman for favor of information.
2. The Member Secretary, MPCB -- for further doing needful in the matter.

Copy submitted for favor of information to:-

The Hon'ble Commissioner Nanded Waghala Municipal Corporation.

Copy submitted for information to: -

1. Joint Director (WPC) M.P.C Board Sion Mumbai- 400 022.
2. Regional Officer (BMW), M.P.C Board Sion Mumbai- 400 022.

Copy to:-

1. The Sub-Regional Officer, M.P.C Board Nanded -- He is directed to serve the copy of Show Cause Notice to the Nanded Waghala Municipal Corporation and remain present for Personal Hearing along with present status report. Further to submit Prosecution Proposal In the prescribed format with Law Evidence Sample(L.E.S) collected under Water & EP, Act 1986.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 29930004



Visit us at www.mpcb.gov.in
E-mail: raurangabad@mpcb.gov.in "Your Service is our Duty"

Regional Office, Paryavaran
Bhavan, A-4/1, MIDC Area,
Chikalthana, Behind Daynik
Lokpatra, Near Seth Nandlal
Dhoot Hospital, Jalna Road,
Chhatrapati Shambhajnagar-
431 210.

No.MPCB/PD/ 2505200006

Date: 20/05/2025.

To,
M/s. Executive Engineer,
Water Supply & sanitary Division
Nanded Waghala City Municipal Corporation
Tal-&DIST- Nanded.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
1. MPCB-LEGAL_ACTIONS-170225004 dated 24.03.2025.
 2. MPCB-LEGAL_ACTIONS-130325049 dated 24.03.2025.
 3. MPCB-LEGAL_ACTIONS-210325007 dated 24.03.2025.
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WHEREAS, it is obligatory on your part to obtain Consent to Establish and Consent to Operate from the Maharashtra Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under the provisions of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016. It is also obligatory on your part to provide adequate pollution control devices.

WHEREAS, Nanded Waghala Municipal Corporation has not provided 100 % adequate and suitable collection, treatment /processing of sewage and Solid Wastes generated from its jurisdiction and thereby it is finding its disposal /dumping into Godavari River Basin, thereby causing serious pollution thereof.

AND WHEREAS, the proposal about non-compliances reported by the Sub-Regional Officer M.P.C.B Nanded was submitted to the authorities at Head Quarter Sion for necessary consideration and after due deliberation, the Authorities have instructed this Office to issue following Directions:-

1. You shall submit concrete time-bound proposal with the necessary financial provision for ensuring compliance thereof and submit monthly progress report.
2. You should ensure that no pollution is caused of Godavari River by diversion of Solid & Liquid Wastes disposal into River.

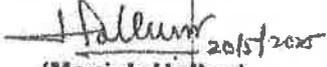
AND WHEREAS after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & willfully causing grave injury to the environment thereby violating various Environment enactments

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be refused / revoked?
2. Why your industrial activities shall not be closed down?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit ?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

This is issued with the approval of Member Secretary


 (Manish Holkar)
 Regional Officer.
 Chhatrapati Sambhajinagar.

Copy submitted for information to: The Member Secretary, MPCB, Mumbai

Copy f.w.cs.to:- 1. Joint Director (WPC) MPCB, Sion, Mumbai.
 2. Law Officer (P & L Division), MPCB, Mumbai.

Copy to: The Sub Regional Officer, Nanded - For information and necessary follow up action to secure compliance - He is directed to take appropriate follow-up by obtaining concrete proposal with time bound action plan to comply with the Directions issued above and also to collect JVS during the above period to ensure 100 % compliance of waste management..

MAHARASHTRA POLLUTION CONTROL BOARD		
Tel.No. (0240) 2993004	 "Your Service is our Duty"	Regional Office, Paryavaran Bhavan, A-4/1, MIDC Area, Chikalthana, Behind Daynik Lokpatra, Near Seth Nandlal Dhoot Hospital, Jaina Road, Chh.Sambhajinagar-431 210.
Visit us at www.mpcb.gov.in		
E-mail: rochhatrapatisambhajinagar@mpcb.gov.in		
		

No. MPCB/RO-Chh.SIPR/2508060001

Date: 06/08/2025

To
The Municipal Commissioner,
Nanded Waghala City Municipal Corporation,
Tal & Dist. Nanded.

Sub: - Prosecution Notice under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

- Ref: - 1. Consent to Operate granted by the Board vide No Format 1.0/CC/UAN No. 0000201486/CR/2504001079 dtd 08/04/2025 valid upto 31/12/2026.
2. Visit of the officials of the Board at Sewage Treatment Plant at Bondar (87 MLD), Sewage Treatment Plant at Elichpur (30 MLD), Sewage Treatment Plant at Sangvi (15 MLD) on 27/05/2025.
3. Law Evidence Sample of your STP collected by Board's Officer on date 27/05/2025.
4. Prosecution Proposal received from the Sub-Regional Officer, MPCB, vide legal action Number -200625027 dtd. 20/06/2025.
5. Prosecution Proposal approved by Member Secretary of the Board vide legal action Number 200625027 dtd 28/07/2025.

WHEREAS, the Maharashtra Pollution Control Board has granted you Consent to Operate dtd 08/04/2025 for the provision of Sewage Treatment Plant at Bondar (87 MLD), Sewage Treatment Plant at Elichpur (30 MLD), Sewage Treatment Plant at Sangvi (15 MLD), which was valid upto 31/12/2026 subject to certain terms & conditions.

AND WHEREAS, it is obligatory on your part to provide adequate and suitable Sewage Treatment Plant to treat the sewage generated in your jurisdiction and to comply with the consent conditions, so as to achieve standards prescribed by the Board in the Consent.

AND WHEREAS, the officials of the Board on 27/05/2025 have visited to the Sewage Treatment Plant located at Bondar, Elichpur, Sangvi in your Corporation area and observed that you have provided Sewage Treatment Plant, which is not adequate to treat the sewage generated in your jurisdiction, thereby discharging untreated/under treated domestic effluent from your Corporation area into the local nalla, which further meets to Godavari and causing water pollution. During the visit, the officials of the Board collected the Law Evidence Samples, which reveals that the parameters like Biochemical Oxygen Demand, Chemical Oxygen Demand, Total Suspended solid, Total Ammonical Nitrogen and Faecal Coliform are exceeding the limit prescribed by the Board in the Consent.

AND WHEREAS, in view of the above, it has been observed that you have failed to comply with the consent conditions stipulated in the consent granted by the Board and thereby discharging untreated/ under treated effluent into the environment, which meets to Godavari River and thereby causing water pollution into the environment affecting health of citizens.

AND WHEREAS, you are hereby called upon to show cause as to why prosecution shall not be lodged against your Municipal Corporation/Municipal Council and persons who are responsible for day to day affairs of the Municipal Corporation/Municipal Council under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

Your reply to the said prosecution notice shall reach this office within a period of 10 days from the date of receipt of this notice, failing which, appropriate legal action shall be initiated against your Municipal Corporation and the persons who are responsible for day to day affairs of the Municipal Corporation/Municipal Council without giving you further opportunity, which may please be noted.

 06.08.2025

(Manish Holkar)

Regional Officer-Chh.Sambhajinagar.

Copy submitted to:

The Member Secretary, MPCB, Mumbai -- for favor of information.

Copy to:

1. Joint Director (WPC), MPCB Sion Mumbai.
2. Joint Director (APC), MPCB Sion (East), Mumbai.
3. Assistant Secretary (Tech), MPCB Sion (East), Mumbai.
4. Regional Officer (BMW), MPCB, Mumbai.
5. Regional Officer (HQ), MPCB, Mumbai. -- for information and necessary follow up.
6. Law Officer (P & L Division), MPCB, Mumbai.
7. Sub-Regional Officer, MPCB, Nanded -- for information and necessary follow up action.



नांदेड वाघाळा शहर महानगरपालिका, नांदेड

कार्यकारी अभियंता, पाणी पुरवठा व मलनिस्सारण विभाग, यांचे कार्यालय, मुख्य इमारत,

पि.बी.एक्स : ०२४६२ : २३४७१०, २३४५७७, २३४४०४ फॅक्स : ०२४६२-२३२०७१, E-Mail: ee_water@nwcrc.gov.in

जा.क्र.नांवाशमनपा/पापुवजनि/ /२०२५

दिनांक :-

प्रति,

१०/११

11 OCT 2025

श्री.एस.जी.शिंदे

सब-रिजनल ऑफिसर,

महाराष्ट्र प्रदुषण नियंत्रण मंडळ, नांदेड

विषय :- Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

संदर्भ :- 1.आपले पत्र क्र.MPCB/PD/2505200006 Dated 20.05.2025

2.आपले पत्र क्र.MPCB/RO-Chh.S/PR/2508060001 Dated 06.08.2025

3. आपला ई-मेल दि.25.09.2025

महोदय,

उपरोक्त विषयी संदर्भात ई-मेल प्राप्त असून आपण त्यामध्ये नमुद केलेल्या मुद्द्यांबाबत खालील प्रमाणे खुलासा करण्यात येत आहे.

नांदेड वाघाळा शहर मनपा हद्दीचे एकूण क्षेत्र ६३.२२ चौ.की.मी. आहे शहरात एकूण मालमत्ता धारकांची संख्या जवळपास १,४५,००० आहे. नांदेड शहरातून वाहणा-या गोदावरी नदीचे प्रदुषण होवु नये म्हणुन नांदेड मनपाद्वारे पुढीलप्रमाणे उपाययोजना करण्यात आलेल्या आहेत.

नांदेड शहरातील सर्व मालमत्ताधारकांनी मनपाच्या मलनिस्सारण वाहिणीस मलनिस्सारण जोडण्या घेतलेल्या आहेत. त्यामुळे मनपाचे जवळपास ९५% क्षेत्र मलनिस्सारण वाहिण्यांशी जोडलेले आहे. नांदेड शहरात एकूण १४२ कि.मी. मलनिस्सारण वाहिण्यांचे जाळे आहे. सदर मलनिस्सारण वाहिण्यांतून येणा-या घाण पाण्याचा उपसा करण्यासाठी शहरात वेग-वेगळ्या ठिकाणी एकूण ७ मलउपसा केंद्र कार्यरत आहेत. सदर मलउपसा केंद्र सांगवी (बु), माळटेकडी, अरविंदनगर, एन.आर.ए.पी., ब्रम्हपुरी, वसरणी, डंकिण या ठिकाणी उभारण्यात आलेले आहेत. सदर ठिकाणांवरून मलउपसा करण्यात येवुन शहरातील मनपाच्या विविध ठिकाणच्या एकूण ४ मलशुध्दीकरण केंद्रात घाण पाण्याचे शुध्दीकरण करण्यात येते. सदर मलशुध्दीकरण केंद्र बोंडार (क्षमता ८७ द.ल.ली. प्रतिदिन), ईलीचपुर (क्षमता ३० द.ल.ली. प्रतिदिन), सांगवी (क्षमता १५ द.ल.ली. प्रतिदिन), डंकिण (क्षमता १० द.ल.ली. प्रतिदिन) अशाप्रकारे सर्व मलशुध्दीकरण केंद्राची एकूण क्षमता १४२ द.ल.ली. प्रतिदिन आहे.

नांदेड शहरात निर्माण व तसेच गोदावरी नदीच्या किनारी जमा होणारा कचरा घनकचरा घंटामाडीद्वारे दररोज जमा करण्यात येतो व तुप्पा येथे घनकचरा संकलन केंद्रात सदर कच-यादर प्रक्रिया केली जाते.

नांदेड शहरास दररोज १० द.ल.ली. प्रतिदिन शुध्द पाण्याचा पाणीपुरवठा करण्यात येतो त्यातुन निर्माण झालेले सांडपाणी जवळपास ७० द.ल.ली. प्रतिदिन हे भुमिगत मलवाहिणीद्वारे सर्व मलशुध्दीकरण केंद्रावर पाठविण्यात येते व त्या पाण्यावर शुध्दीकरणाची प्रक्रिया करण्यात येते. सदर प्रक्रिया केलेल्या पाण्याची तपासणी मनपाच्या स्वतंत्र प्रयोगशाळेत कॅडिच प्रदुषण नियंत्रण मंडळ व महाराष्ट्र राज्य प्रदुषण नियंत्रण मंडळ यांनी ठरवून दिलेल्या मानकानुसार करण्यात येते. व तसेच सदर मानकांवर नियंत्रण २४ तास ठेवण्यासाठी MPCB च्या मानकांप्रमाणे OCEMS (Online Continuous Effluent Monitoring System) कार्यरत आहेत.

Name of Work Commissioner, Nanded Waghala City
Municipal Corporation, Nanded

Agency Sharda Construction & Corp.Pvt.Ltd. Nanded

Authority B-1 No. Work order issued through
जा.क्र. NWCMC/WS&SW/414/2023
दि. 17/4/2023

Sub Work	Name of Subwork	Reasons & Remarks
2	Sub Estimate No. 2 : Sewerage Collection system of RCC pipes and -CC pipes of dia. 150 mm to 700 mm dia length (430 lakh/Km)	Due to extended Mansoon period and heavy rainfall, excavation under black cotton soil was difficult. Also, there was local opposition for excavation during rainy season. Balance work will be completed by Jan.26 by increasing manpower & machinery.
3	Sub Estimate No. 3 : Sewerage Trunk Main Dia 700mm to 1200 mm Parallel to NRAP Line Along River Bank	NRAP line is nearly completed. Balance work will be completed as soon as river flood level (HFL) reduces.
5	Sub Estimate No. 5 : Sewerage Pumping Station @ Murmura Galli	Land acquisition in final stage.
13	Sub Estimate No. 13 : STP at Asarjan 0.500 MLD & Kanthak Nagar 0.12 MLD in Zone - 4	STP at Asarjan is completed. For Kanthak Nagar STP land acquisition in final stage.

Agency	Name of Project	Award in \$K	Fiscal Year												Total	Comments		
			01	02	03	04	05	06	07	08	09	10	11	12				
City of Fairfax	Fairfax County Public Works	1,234.5	100	100	100	100	100	100	100	100	100	100	100	100	100	1,234.5	Completed	
		567.8	50	50	50	50	50	50	50	50	50	50	50	50	50	50	567.8	In Progress
		345.6	30	30	30	30	30	30	30	30	30	30	30	30	30	30	345.6	Completed
		234.5	20	20	20	20	20	20	20	20	20	20	20	20	20	20	234.5	Completed
		123.4	10	10	10	10	10	10	10	10	10	10	10	10	10	10	123.4	Completed
		98.7	10	10	10	10	10	10	10	10	10	10	10	10	10	10	98.7	Completed
		87.6	10	10	10	10	10	10	10	10	10	10	10	10	10	10	87.6	Completed
		76.5	10	10	10	10	10	10	10	10	10	10	10	10	10	10	76.5	Completed
		65.4	10	10	10	10	10	10	10	10	10	10	10	10	10	10	65.4	Completed
		54.3	10	10	10	10	10	10	10	10	10	10	10	10	10	10	54.3	Completed
		43.2	10	10	10	10	10	10	10	10	10	10	10	10	10	10	43.2	Completed
		32.1	10	10	10	10	10	10	10	10	10	10	10	10	10	10	32.1	Completed
		21.0	10	10	10	10	10	10	10	10	10	10	10	10	10	10	21.0	Completed
		10.9	10	10	10	10	10	10	10	10	10	10	10	10	10	10	10.9	Completed
		9.8	10	10	10	10	10	10	10	10	10	10	10	10	10	10	9.8	Completed

EXTENSIONAL PROGRAMME

Bar Chart

Name of Agency: Fairfax County Public Works
 Agency: Fairfax County Public Works
 Award in \$K: 1,234.5